2n the Court of Su G-N-Pandry A-CAMPEN

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IN THE COURT OF THE CHIEF METROPOLITAN MAGISTRATE,

TEES HAZARI, DELHI

655/2001 CC NO:

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its regional office at Block No.1, Rajendra Bhawan, Rajendra Place District Centre, New Delhi 110 008 and represented by its Asst. General Manager Ms. Jyoti Jindgar.

Made over to

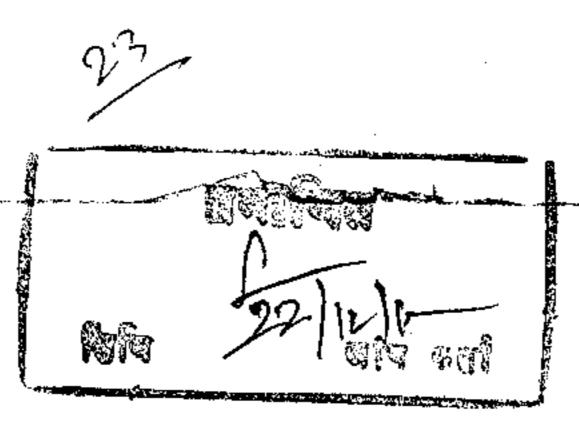
A S.M.M. DELLAN

...Complainant

۷s.

- Rapti Agro Industries Ltd., a company incorporated under the provisions of Companies Act, 1956 and having its registered office at C-4, Meera Bai Marg, Lucknow 226 001.
- Shri Subodh Kumar Nath, s/o not known to the complainant;

he complainant;





Occupation Director of the Accused No.1; resident of C-4, Meera Bai Marg, Lucknow.

- 3. Shri Vidaya Dhar Mishra s/o not known to the complainant;
 Occupation Director of the Accused No.1; resident of South of Hanuman Mandir, Moh. Betiahata, Dist. Gorakhpur.
- Smt. Maya Nath, w/o not known to the complainant; Occupation Director of the Accused No.1; resident of 3/186, Vinay Khand, Gomti Nagar, Lucknow.
- 5. Shri Prem Garg, s/o not known to the complainant; Occupation Director of the Accused No.1; resident of 2/41, Vishal Khand, Gomti Nagar, Lucknow.
- Shri Rajendra Prasad Mishra, s/o not known to the complainant;
 Occupation Director of the Accused No.1; resident of C-4, Meera Bai Marg, Lucknow.

7. Shri Ram Daras Tripathi s/o not known to the complainant;

822 (w) 50°

...Accused



Occupation Director of the Accused No.1; resident of C/123/435-A, Sahi Samachar Bhawan, Purdilpur, Gorakhpur.

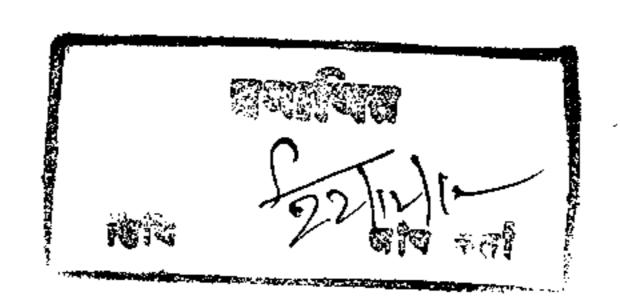
known to the complainant;
Occupation Director of the Accused
No.1; resident of 604/24, LIC
Quarters, Yadav Colony, Jabalpur,
MP.

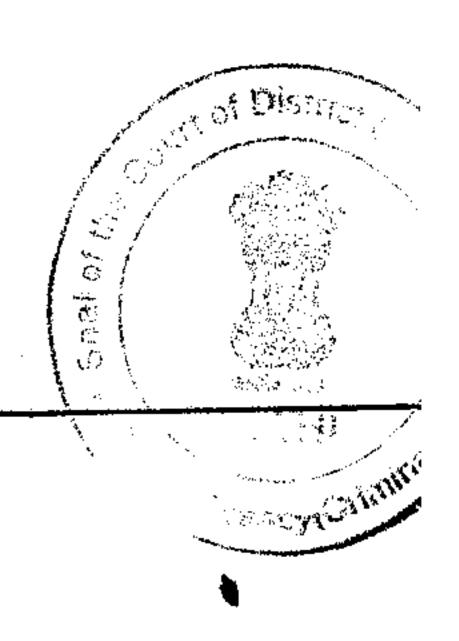
COMPLAINT UNDER SECTION 200 OF THE CODE OF

CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)

AND 27 OF SECURITIES AND EXCHANGE BOARD OF

INDIA ACT, 1992





SEBI VS. RAPTI AGRO INDUSTRIES LTD.

20.12.12

Present. Counsel for complainant.

Fresh address of accused person not filed despite repeated opportunities as not available with the complainant. In view of contention and facts, the present complaint is adjourned sine-die with liberty to revive the same as per law. File be consigned to the Record Room.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/20.12.12

